## GOVERNMENT OF INDIA MINISTRY OF EXTERNAL AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO.2528 TO BE ANSWERED ON 26.12.2018

### **EXTRADITION OF OFFENDERS**

#### 2528. SHRI RAVNEET SINGH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the number of people who have been successfully extradited by the Government along with their details in the last four years;
- (b) the details of the extradition treaties signed by the Government in the last four years with countries where no extradition treaty existed;
- (c) the number of requests for extradition the Government has received in the last four years from foreign governments;
- (d) the details of requests it has given to foreign Governments especially regarding human rights violation; and
- (e) whether the Government has considered implementing the Justice Malimath Committee Report for creating a centralised agency solely for extradition and if so, the details thereof and if not, the reasons therefor?

# ANSWER THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (DR) V. K. SINGH (RETD)]

- (a) In the last four years, sixteen fugitive criminals from various foreign countries were successfully brought back to India. Details of the same is placed at Annexure A.
- (b) In the last four years, India has signed Extradition Treaties with Afghanistan, Lithuania, Malawi and Morocco.
- (c) & (d) In the last four years, 43 extradition requests were received from various foreign countries and 132 extradition requests, as received from Law Enforcement Agencies / Courts for various offences, were forwarded to foreign governments.
- (e) The Justice Malimath Committee Report recommended reforms in the Criminal Justice System in India in general, which is the subject matter of the Ministry of Home Affairs. On Extradition, a comprehensive, specialised central legislation, namely the Extradition Act, 1962 exists, which regulates the extradition of fugitive offenders as well as the implementation of Extradition Treaties entered into by India, with various foreign States. The Ministry of External Affairs is the nodal Ministry for extradition matters.

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#### ANNEXURE - A

### **FUGITIVE CRIMINALS BROUGHT BACK TO INDIA IN LAST FOUR YEARS**

SL. NO	NAME	NATIONALITY	BROUGHT BACK FROM	OFFENCES	DATE OF EXTRADITION/ DEPORTATION
1	Jagtar Singh Tara	Indian	Thailand	Murder	16.01.2015
2	Bannaje Raja @	Indian	Morocco	Murder	14.08.2015

	Rajendra				
	Bannaje				
3	Chhota Rajan @Rajendra Sadashiv Nickhale	Indian	Indonesia	Murder & Kidnapping	06.11.2015
4	Anup Chetia	Indian	Bangladesh	Waging or attempt to wage war against Indian State	11.11.2015.
5	Kollam Gangi Reddy	Indian	Mauritius	Culpable homicide not amounting to murder, Attempt to murder	15.11.2015
6	Wily Naruenartwanic h	Thai	Thailand	Waging or attempt to wage war against Indian State	09.12.2015
7	Abdul Wahid Siddibapa @ Khan	Indian	UAE	Waging or attempt to wage war against Indian State	20.05.2016
8	Kumar Krushna Pillai	Indian	Singapore	Attempt to murder among others	27.06.2016
9	Samirbhai Vinubhai Patel	Indian	UK	Murder, criminal conspiracy among others	19.10.2016
10	Abdul Rauf Merchant	Indian	Bangladesh	Murder	08.11.2016
11	Md. Sultan Abubakr Kadir	Indian	Singapore	Job scam racket	23.09.2017
12	Ionut Alexandru Marinoiu	Romanian	Nicaragua	Bank fraud	03.03.2018
13	Md. Farooq Yasin Mansoor/ Farooq Takla	Indian	UAE	Terrorism	08.03.2018
14	Vinay Mittal	Indian	Indonesia	Cheating, forgery, criminal conspiracy	20.09.2018
15	Mohammed Yahya	Indian	Bahrain	cheating, forgery, criminal conspiracy	12.10.2018
16	Christian Michael James	British	UAE	cheating, criminal conspiracy	04.12.2018

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